

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 19.12.2013

The meeting No.36/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 19.12.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME

At the outset, the Minutes of NC-V Meetings Nos.34/AM-14, dated 05.12.2013 and 35/AM-14, dated 12.12.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 05.12.2013 and 12.12.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.36/AM-14 dated 19.12.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER :36/84-ALC3/2013

MEETING DATE : 19.12.2013

Case No.:4/26/84-ALC3/2013	Party Name: ARVIND LIMITED	Meet No/Date:36/84-ALC3/2013 19.12.2013	Status: Approved
HQ File :01/84/050/00183/AM14/	RLA File :07/24/040/00167/AM14/	Lic.No/Date:0710098021 03.09.2013	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/78/2013-14/Hosy., dated 18.12.2013 as detailed below:-			

1

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Nomex Coverall (Boiler Suit) made of 100% manmade staple fibre containing blend of 93% Meta Aramide, 5% Kevlar (Para Aramide), 2% Antistatic (Carbon Fibre) – Type 462 1.5 Den 2.00 in Natural Merge 114S6D-Nomex (R) brand staple, GSM-150+/- 10%	10,585 Nos.	100% manmade staple fibre containing blend of 93% Meta Aramide, 5% Kevlar (Para Aramide), 2% Antistatic (Carbon Fibre) – Type 462 1.5 Den 2.00 in Natural Merge 114S6D-Nomex (R) brand staple, GSM-150+/- 10%, width-60”	8563.265 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

2

Case No.:1/32/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:36/84-ALC3/2013 19.12.2013	Status: Approved
HQ File :01/84/050/00224/AM14/	RLA File :07/24/040/00236/AM14/	Lic.No/Date:0710098971 11.10.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/89/2013-14/Hosy., dated 18.12.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skorts made of 100% Nylon dyed fabric, GSM-111+/- 10%, 86% Polyester 14%	3900 Nos.	100% Nylon dyed fabric, GSM-111+/- 10%	0.90 Sq. meter per piece

Elastane dyed fabric, GSM-124+/-10% & 92% Polyester 8% Elastane knitted fabric, GSM-145+/-10% with 57% Recycled Polyester 43% Polyester knitted fabric, GSM-72+/-10%, Style No.AL4006

86% Polyester 14% Elastane dyed fabric, GSM-124+/-10%

0.12 Sq. meter per piece

92% Polyester 8% Elastane knitted fabric, GSM-145+/-10%

0.29 Sq. meter per piece

57% Recycled Polyester 43% Polyester knitted fabric, GSM-72+/-10%

0.34 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/31/84-ALC3/2013

Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.

Meet No/Date:36/84-ALC3/2013
19.12.2013

Status:
Approved

HQ File :01/84/050/00216/AM14/

RLA File :05/24/040/00238/AM14/

Lic.No/Date:0510368501
15.10.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/90/2013-14/Hosy., dated 19.12.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infant Dress made of 100% Cotton printed woven fabric, GSM-88+/-10%, Style No. 948850/933107	13,600 Nos.	100% Cotton printed woven fabric, GSM-88+/-10%	0.80 Sq. meter per piece
	Ladies Top made of 100% Rayon printed woven fabric,	16,640 Nos.	100% Rayon printed woven fabric, GSM-85+/-10%	1.07 Sq. meter per

	GSM-85+/-10%, Style No. 927238/934978		piece
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

4	Case No.:7/36/84-ALC3/2013	Party Name: D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:36/84-ALC3/2013 19.12.2013	Status: Deferred
	HQ File :01/84/050/00272/AM14/	RLA File :03/94/040/00608/AM14/	Lic.No/Date:0310755687 28.10.2013	Defer Date: 16.01.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has sought high wastage i.e. 6.38% wastage per piece on their proposal. The Committee, therefore, decided to ask the applicant firm to provide the stage-wise wastage claimed per piece in support of their proposal. The case stands for re-listing on 16.01.2014.			

5	Case No.:4/32/84-ALC3/2013	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:36/84-ALC3/2013 19.12.2013	Status: Deferred
	HQ File :01/84/050/00227/AM14/	RLA File :56/24/040/00023/AM14/	Lic.No/Date:5610003167 07.11.2013	Defer Date: 16.01.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Indore. Accordingly, the Committee after deliberations decided to issue another reminder to R.A. Indore and deferred the case for re-listing on 16.01.2014.			

	Case No.:5/36/84-ALC3/2013	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:36/84-ALC3/2013 19.12.2013	Status: Approved
	HQ File :01/84/050/00270/AM14/	RLA File :03/94/040/00469/AM14/	Lic.No/Date:0310757485 11.11.2013	

6

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fabric made out of Polyester Filament yarn 300 Denier (Coated)+/-10% (Net Content: 1.Polyester Filament Yarn 300 Denier+/-10% = 15,836 Kgs., 2.Polyurethane Resin (Cross Linker) = 222 Kgs., 3. Poly-urethane Resin = 2220 Kgs. 4. Fluorocarbon (Finished chemical) = 222 Kgs.)	18,500 Kgs.	Polyester Filament yarn 300 Denier (Coated)+/- 10%	17,420 Kgs.
			Polyurethane Resin (Cross Linker)	233 Kgs.
			Polyurethane Resin	2331 Kgs.
			Fluorocarbon (Finished chemical)	233 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

7

Case No.:6/36/84-ALC3/2013	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:36/84-ALC3/2013 19.12.2013	Status: Approved
HQ File :01/84/050/00271/AM14/	RLA File :03/94/040/00691/AM14/	Lic.No/Date:0310757488 11.11.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fabric made out of Filament yarn of Aramids (Net content: Aramid yarn high tenacity 1100 DTEX+/-10%/ 3140 DTEX+/-	2063.630 Kgs.	Aramid yarn high tenacity 1100 DTEX+/-10%/3140 DTEX+/-10%/ 3300 DTEX+/-10%	2270 Kgs.

10%/ 3300 DTEX+/-10% =
2063.630 Kgs.)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

8	Case No.:2/36/84-ALC3/2013	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:36/84-ALC3/2013 19.12.2013	Status: Deferred
	HQ File :01/84/050/00267/AM14/	RLA File :04/24/040/00174/AM14/	Lic.No/Date:0410152155 21.11.2013	Defer Date: 16.01.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 16.01.2014.			

9

Case No.:4/36/84-ALC3/2013	Party Name: IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:36/84-ALC3/2013 19.12.2013	Status: Approved	
HQ File :01/84/050/00269/AM14/	RLA File :04/24/040/00159/AM14/	Lic.No/Date:0410152166 21.11.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Pant (Trousers) with pockets made of 68-75% Cotton 20-29% Polyester 1-3% Spandex Denim fabric, GSM-356+/-10%	44,444 Nos.	68-75% Cotton 20-29% Polyester 1-3% Spandex Denim fabric, GSM-356+/-10%	1,00,000 Sq. meter
			80% Polyester 20% Cotton T/C pocketing fabric, GSM-105+/-10%, width-58"	18,222 Sq. meter

			Zipper	44,444 Nos.
			Buttons	44,444 Nos.
			Rivets	1,77,776 Nos.
2.	Ladies Pant (Trousers) with pockets made of 68-75% Cotton 20-29% Polyester 1-3% Spandex Denim fabric, GSM-330+/-10%	1,00,000 Nos.	68-75% Cotton 20-29% Polyester 1-3% Spandex Denim fabric, GSM-330+/-10%	2,25,000 Sq. meter
			80% Polyester 20% Cotton T/C pocketing fabric, GSM-105+/-10%, width-58"	41,000 Sq. meter
			Zipper	1,00,000 Nos.
			Buttons	1,00,000 Nos.
			Rivets	4,00,000 Nos.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/36/84-ALC3/2013	Party Name: SRI TEXTILE ERODE PRIVATE LIMITED,	Meet No/Date:36/84-ALC3/2013 19.12.2013	Status: Approved
HQ File :01/84/050/00266/AM14/	RLA File :32/21/040/00132/AM14/	Lic.No/Date:3210070343 27.11.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Trousers/Ladies Trouser made of 90% Polyester 10% Spandex woven fabric, GSM-	26,900 Nos.	90% Polyester 10% Spandex woven fabric, GSM-185+/-5%, width-52"	60,525 Sq. meter

10		185+/-5% & 100% Polyester knitted mesh fabric, GSM-140+/-10%		100% Polyester knitted mesh fabric, GSM-140+/-10%, width-150-155 cms.	14,588 Sq. meter
				#484 Plastic Cap Snap button, Size-18L	50,200 Nos.
				#333 Resin Pearl Prong Snap button, Size-18L	3600 Nos.
				#555 Resin Pearl Prong Snap button, Size-24L	3600 Nos.
	2.	Men's Short/Ladies Short made of 90% Polyester 10% Spandex woven fabric, GSM-185+/-5% & 100% Polyester knitted mesh fabric, GSM-140+/-10%	7800 Nos.	90% Polyester 10% Spandex woven fabric, GSM-185+/-5%, width-52"	12,480 Sq. meter
				100% Polyester knitted mesh fabric, GSM-140+/-10%, width-150-155 cms.	4230 Sq. meter
				#484 Plastic Cap Snap button, Size-18L	15,600 Nos.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/36/84-ALC3/2013		Party Name: GLOBAL MODE AND ACCESSORIES PVT LTD		Meet No/Date:36/84-ALC3/2013 19.12.2013		Status: Approved	
HQ File :01/84/050/00268/AM14/		RLA File :05/23/040/00359/AM14/		Lic.No/Date:0510372230 28.11.2013			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per lay-marker and measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-							
S.No.	Export Product		Export	Import item		Quantity	

		Quantity		allowed
1.	Ladies Top made of 100% Cotton lace fabric, GSM-227+/-10%, Style Shirley	4400 Nos.	100% Cotton lace fabric, GSM-227+/-10%, width-75 cms.(14966 yards, 2330 Kgs.)	10,264 Sq.meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

MANUAL AGENDA CASE

(12)

Case No.408	M/s SRF Ltd., Viralimalai, Tamil Nadu
NC 36/AM-14, dt. 19.12.2013	File No.01/84/162/339/AM-13/DES-V
Fixation of Standard Input Output Norms (SION) for export product Dipped Belting Fabrics (EP) Conveyor Duck/Synthetic Fabrics of Nylon 6/66 & Polyester 840 Denier and above.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that Shri A.K. Agarwal, Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers neither attended the meetings of Norms Committee nor furnished their comments on proposals related to Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers. Due to non-attendance the NC meetings, a letter was written to Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers at ADG(KCR) level. In a telephonic conversation, he desired to send all the original letters received from the applicant firm for consideration of the proposal, whereas photocopies of all the original letters have

already been attached with the agenda item of this case. The Committee after deliberations decided to send a letter to Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers at DGFT level to direct Shri A.K. Agarwal, Addl. Industrial Adviser to attend the NC meetings and furnish their comments on the proposals related to Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers.

(13)

Case No.409	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai
NC 36/AM-14, dt. 19.12.2013	File No.01/84/50/427/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0310717396 dated 17.12.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier NC in its meeting No.16/AM-14 held on 18.07.2013 allowed 3% wastage for all ingredients on the basis of manufacturing process. Now, the applicant firm has requested to enhance the wastage up to 7% for each input by claiming wastage during winding, braiding & silicon coating process. The Committee noted that the justification given by the applicant firm for enhancement of wastage is not supporting the higher wastage as in the manufacturing process given in the application, the applicant firm has mentioned Nil wastage for glass yarn in winding and during silicon coating of glass yarn braid. Therefore, the Committee as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/91/2013-14/Hosy., dated 19.12.2013 opined that the 3% wastage allowed earlier by NC in its meeting held on 18.07.2013 is sufficient and decided to maintain status quo in this case.

(14)

Case No.410	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai
NC 36/AM-14, dt. 19.12.2013	File No.01/84/50/426/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0310717780 dated 20.12.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier NC in its meeting No.16/AM-14 held on 18.07.2013 allowed 3% wastage for all ingredients on the basis of manufacturing process. Now, the applicant firm has requested to enhance the wastage up to 7% for each input by claiming wastage during tape making, winding & braiding process. The Committee noted that the justification given by the applicant firm for enhancement of wastage is not supporting the higher wastage as in the manufacturing process given in the application, the applicant firm has mentioned Nil wastage for lapping

rubber core with tape etc. Therefore, the Committee as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/92/2013-14/Hosy., dated 19.12.2013 opined that the 3% wastage allowed earlier by NC in its meeting held on 18.07.2013 is sufficient and decided to maintain status quo in this case.

(15)

Case No.411	M/s Bharat Silks, Bangalore
NC 36/AM-14, dt. 19.12.2013	File No.01/84/50/076/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No.0710095283 dated 09.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 09.01.2014.

(16)

Case No.412	M/s Bharat Fashions & Apparels, Bangalore
NC 36/AM-14, dt. 19.12.2013	File No.01/84/50/021/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No.0710094612 dated 03.04.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 09.01.2014.

(17)

Case No.413	M/s Chiripal Industries Ltd., Ahmedabad
NC 36/AM-14, dt. 19.12.2013	File No.01/84/50/281/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0810115375 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/88/2013-14/Hosy., dated 18.12.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flock fabric, GSM-238+/-10% having net content 12,459 Kgs. of Nylon tow.	80,255 Sq. meter	Nylon Tow	13,082 Kgs.
2.	Flock fabric, GSM-320+/-10% having net content 7903 Kgs. of Nylon tow.	50,012 Sq. meter	Nylon Tow	8298 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.414	M/s Chiripal Industries Ltd., Ahmedabad
NC 36/AM-14, dt. 19.12.2013	File No.01/84/50/448/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810118227 dated 06.02.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 26.12.2013.

(19)

Case No.415	M/s Chiripal Industries Ltd., Ahmedabad
NC 36/AM-14, dt. 19.12.2013	File No.01/84/50/280/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0810115374 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/86/2013-14/Hosy., dated 18.12.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flock fabric, GSM-251+/-10% having	14,920 Sq.	Nylon Tow	2432 Kgs.

	net content 2316 Kgs. of Nylon tow.	meter		
2.	Flock fabric, GSM-218+/-10% having net content 2645 Kgs. of Nylon tow.	17,039 Sq. meter	Nylon Tow	2777 Kgs.
3.	Flock fabric, GSM-252+/-10% having net content 3565 Kgs. of Nylon tow.	22,966 Sq. meter	Nylon Tow	3743 Kgs.
4.	Flock fabric, GSM-346+/-10% having net content 3578 Kgs. of Nylon tow.	23,051 Sq. meter	Nylon Tow	3757 Kgs.
5.	Flock fabric, GSM-243+/-10% having net content 3513 Kgs. of Nylon tow.	22,632 Sq. meter	Nylon Tow	3689 Kgs.
6.	Flock fabric, GSM-210+/-10% having net content 3663 Kgs. of Nylon tow.	23,596 Sq. meter	Nylon Tow	3846 Kgs.
7.	Flock fabric, GSM-242+/-10% having net content 2196 Kgs. of Nylon tow.	14,150 Sq. meter	Nylon Tow	2306 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.416	M/s Chiripal Industries Ltd., Ahmedabad
NC 36/AM-14, dt. 19.12.2013	File No.01/84/50/300/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0810114745 dated 31.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/87/2013-14/Hosy., dated 18.12.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
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		Quantity		allowed
1.	Flock fabric, GSM-251+/-10% having net content 2302 Kgs. of Nylon tow.	14,920 meter	Sq.	Nylon Tow 2417 Kgs.
2.	Flock fabric, GSM-218+/-10% having net content 2613 Kgs. of Nylon tow.	17,039 meter	Sq.	Nylon Tow 2743 Kgs.
3.	Flock fabric, GSM-252+/-10% having net content 3543 Kgs. of Nylon tow.	22,966 meter	Sq.	Nylon Tow 3721 Kgs.
4.	Flock fabric, GSM-346+/-10% having net content 3666 Kgs. of Nylon tow.	23,051 meter	Sq.	Nylon Tow 3850 Kgs.
5.	Flock fabric, GSM-243+/-10% having net content 3470 Kgs. of Nylon tow.	22,632 meter	Sq.	Nylon Tow 3644 Kgs.
6.	Flock fabric, GSM-210+/-10% having net content 3596 Kgs. of Nylon tow.	23,596 meter	Sq.	Nylon Tow 3775 Kgs.
7.	Flock fabric, GSM-242+/-10% having net content 2170 Kgs. of Nylon tow.	14,150 meter	Sq.	Nylon Tow 2278 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.417	M/s M.K. Fashions, Mumbai
NC 36/AM-14, dt. 19.12.2013	File No.01/84/162/122/AM-12/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0310175422 dated 31.12.2002	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that norms in this case has already fixed by Norms Committee in its meeting No. 43/AM-12 held on 02.02.2012. Therefore, the Committee was of the view that this matter may be examined by R.A., Mumbai at their level as per norms fixed by Norms Committee. The Committee decided to advise to applicant firm to approach the office of R.A., Mumbai in this case.

(22)

Case No.418	M/s Orient Craft Ltd., Gurgaon
NC 36/AM-14, dt. 19.12.2013	File No.01/84/171/123/AM-14/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.0510314445 dated 13.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.01.2014.

(23)

Case No.419	M/s Orient Craft Ltd., Gurgaon
NC 36/AM-14, dt. 19.12.2013	File No.01/84/171/121/AM-14/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.0510360065 dated 17.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.01.2014.

(24)

Case No.420	M/s Orient Craft Ltd., Gurgaon
NC 36/AM-14, dt. 19.12.2013	File No.01/84/171/120/AM-14/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.0510314445 dated 13.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.01.2014.

(25)

Case No.421	M/s Orient Craft Ltd., Gurgaon
NC 36/AM-14, dt. 19.12.2013	File No.01/84/171/122/AM-14/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.0510314446 dated	

13.01.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.01.2014.

(26)

Case No.422	M/s Orient Craft Ltd., Gurgaon
NC 36/AM-14, dt. 19.12.2013	File No.01/84/171/124/AM-14/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.0510314445 dated 13.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.01.2014.

(27)

Case No.419	M/s Orient Craft Ltd., Gurgaon
NC 36/AM-14, dt. 19.12.2013	File No.01/84/171/126/AM-14/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.0510360065 dated 17.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.01.2014.
